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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-145/99

New Delhi this the 10th day of August, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Suresh Chandra Nagda,
Junior Engineer P.Way-II
under Dy. Chief Engineer(Constrn.)
Bikaner. Applicant

(through Mrs. Meenu Mainee for Sh. B. S. Mainee, advocate)

versus

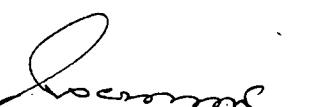
1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Chief Administrative
Officer (Constrn.),
Northern Railway,
Kashmeri Gate,
Delhi.
3. The Divl. Railway Manager,
Northern Railway,
Bikaner. Respondents

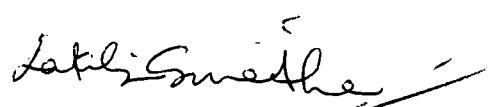
(through Sh. P. M. Ahlawat, advocate)

ORDER(ORAL)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

The learned proxy counsel for the applicant submits that the applicant wishes to withdraw the O.A. as he has already got the reliefs prayed in it.

2. In the above circumstances, the O.A. is disposed of as withdrawn, having become infructuous.
No costs.


(S.P. Biswas)
Member(A)


(Smt. Lakshmi Swaminathan)
Member(J)